

AN HON. MEMBER : You agree to it ? **13.02 hrs.**
(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE :
Sir, it may be added in the motion.

SHRI NATH PAI : You just now told that the subject matter is very important and serious and it was your intervention which ultimately prevailed with the Minister of Law. You yourself conceded that this subject is important. But there is no properly constituted Privileges Committee because many of the Opposition Members have boycotted the Committee. Will you please see that the committee is properly formed ?

MR. SPEAKER : They are re-nominated. The committee is functioning ; it had been re-nominated. Everything is all right. You need not worry about it. The machinery is working.

SHRI NAMBIAR (Tiruchirappalli) :
May I seek a clarification about your statement that it may come up in the next session whenever it meets ?

MR. SPEAKER : This is in your hands. Pleased don't worry about it.

SHRI BAL RAJ MADHOK (South Delhi) : We would like to know whether you speak the mind of the Government.

MR. SPEAKER : Mr. Madhu Limaye, may I request you that the Committee will examine all these issues in detail. As Speaker I will have some directions to suggest as to how far Judiciary deserves protection. They are responsible upto a point. Beyond what point they are to be held for privileges—all these relevant questions should be examined and reported to the House.

Now the question is :

"That the question of privilege regarding the illegal custody of Shri Madhu Limaye from the 9th to 26th August, 1970, by Shri Mohinder Singh, City Magistrate, Varanasi, be referred to the Committee of Privileges for investigation and report by the end of the first week of the next session."

The motion was adopted

PAPERS LAID ON THE TABLE

Fifth Statement Showing Decisions on Recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Sir, on behalf of Shri atya Narayan Sinha I beg to lay on the Table a copy of the Fifth statement showing decisions taken on one more recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels. [*Placed in Library. See No. LT-4240/70*]

Displaced Persons (Compensation and Rehabilitation) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY) : On behalf of Shri Bhagwat Jha Azad I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1805 in Gazette of India dated the 24th October, 1970, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [*Placed in Library. See No. LT-4241/70*]

Report of Development Council for Sugar Industry, Report of Committee for finding colour for Vanaspathi etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. C. JAMIR) : On behalf of Shri Annasahib Shinde I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1969-70, under sub-section (4) of section 7

- of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-4242/70*]
- (2) A copy of the Report (Hindi version) of the Coordinating Committee for intensifying researches for finding a colour for Vanaspati. [*Placed in Library. See No. LT-4243/70*]
- (3) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1252 in Gazette of India dated the 29th August, 1970, under sub-section (3) of section 41 the Warehousing Corporation Act, 1962. [*Placed in Library. See No. LT 4247/70*]
- (4) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1968-69 along with the Audii Report thereon. [*Placed in Library. See No. LT-4244/70.*]

Audit Reports

THE DEPUTY MINISTER IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARTHY) : On behalf of Shri Vidya Charan Shukla,

I beg to lay on the Table—

- (1) A copy of the Audit Report (Commercial) 1970—Part III, IV and V, under article 151 (1) of the Constitution.
- (2) A copy of the Audit Report (Commercial), 1969 (Hindi version) under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Language Act, 196 . [*Placed in Library. See No. LT-4248/70.*]

Apprenticeship (Amdt.) Rules and Mines (Amdt.) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY) : I beg to lay on the Table—

- (1) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1294 in

Gazette of India dated the 5th September, 1970 under sub-section (3) of section 37 of the Apprentices Act, 1961. [*Placed in Library. See No. LT-4245/70.*]

- (2) A copy of the Mines (Amendment) Rules, 1270 (Hindi and English versions) published in Notification No. G. S. R. 1786 in Gazette of India dated 17th October, 1970 under sub-section (7) of section 59 of the Mines Act, 1952. [*Placed in Library. See No. LT-4246/70.*]

13.04 hrs.

ESTIMATES COMMITTEE

Hundred and Thirtieth Report

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I beg to present the Hundred and Thirtieth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Ninetieth Report on the Ministry of Tourism and Civil Aviation Department of Tourism.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 16th November, 1970, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :
- (i) The Salaries and Allowances Officers of Parliament (Amendment) Bill, 1970.
 - (ii) The Tea Districts Emigrant Labour (Repeal) Bill, 1967.
- (3) Discussion on the Resolution seeking disapproval of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 and consideration and passing of the Foreign Exchange